

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 55 of 2011 &
IA-97 of 2011

Dated :31st -May, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Aditya Birla Chemicals (India) Ltd. ... Appellant(s)

Versus

Jharkhand State Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. Ajit Kr. Sinha, Sr. Adv. with
Mr. Mohit Kr. Shah, Mr. Ajit Kumar,
Mr. D. Pathak

Mr. Ajit Kumar & Mr. Aishwarya Sinha &
Mr. Rohit Tripathi for Intervenor

Counsel for the Respondent(s): Mr. S.B. Upadhyay, Sr. Adv. with
Mr. R.B. Sharma for R.2
Mr. S. Shrivastava with
Mr. A.K. Mehta (Rep.) for R.1

ORDER

We have heard the learned counsel for the parties.

Though Written Submissions have been filed by all the parties, the learned counsel for the Appellant seeks permission to file the additional Written Submissions.

The learned counsel for the Intervener also seeks permission to file the Written Submissions.

The learned counsel for the Appellant as well as Intervener are directed to file their respective Written Submissions on or before 15.06.2011 after serving copy on the other side.

Judgment is Reserved.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS